MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 13th June, 2006/Jyaistha 23, 1928 (Saka)

The following Act of Parliament received the assent of the President on the 12th June, 2006, and is hereby published for general information:—

THE CONSTITUTION (NINETY-FOURTH AMENDMENT) ACT, 2006

[12th June, 2006.]

An Act further to amend the Constitution of India.

Be it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Ninety-fourth Amendment) Act, 2006.

2. In article 164 of the Constitution, in clause (1), in the proviso, for the word “Bihar”, the words “Chhattisgarh, Jharkhand” shall be substituted.

K.N. CHATURVEDI,
Secy. to the Govt. of India.